



Regd.
Urgent Court Matter

HP STATE POLLUTION CONTROL BOARD
Regional Office HIMUDA Complex, Plot no. 1,2 & 3, Shubhkhera
www.hppcb.nic.in Pin code 173025 Ph.no/fax 01704-225870

No. PCB/Court Case file/OA No. 384/2023 - 1131

Dated: 11.08.2023

To

✓ The Registrar General,
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, Near India Gate, New Delhi,
Delhi 110001.

Sub: - Action taken report in compliance to order dated 30-05-2023 passed in OA No. 384/2023 titled Prithvi SingV/s State of HP.

Sir,

Kindly refer to order dated 30-05-2023 passed by Hon'ble National Green Tribunal in the afore-cited matter related to alleged discharge of effluent and sewage of the factory in open by industrial unit M/s Associate Non-woven at Mauja Augli, Naggal Suketi Road, Kala Amb, Tehsil Nahan, District Sirmour, HP.

"....2. In our view, this issue can be looked into, at the first instance, by the local authorities and for the purpose thereof we constitute a joint Committee comprising State PCB and District Magistrate, Sirmour, who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, would take appropriate remedial and preventive action including assessment of compensation, if any, against the violators in accordance with law within two months.

3. With the above direction, the application is disposed of.....".

In compliance to afore-cited directions, it is submitted that the industrial unit in question has been inspected on 31-7-2023. It has been reported that M/s Associate Non-woven is engaged in manufacturing of Non-woven fabric which is a dry process and no process waste water is generated. The unit has provided STP for treatment of domestic waste water which is functional and complying to the discharge standards. The treated waste is utilized for gardening purposes and no waste water is discharged outside the unit. Only the used oil from the servicing of DG set is generated as hazardous waste and hazardous waste is being sent to the authorized recycler by the unit. The Report of Joint Committee is annexed as Annexure-A. which may kindly be taken on record please.

(Encl: As above)

Yours faithfully

Regional Officer
HPSPCB, Paonta Sahib

Inspection Report in compliance to order dated 30-05-2023 passed by Hon'ble National Green Tribunal in Original Application No. 384/2023 titled Prithvi Singh V/s State of H.P.

I. PREFACE

Complainant Sh. Prithvi Singh filed complaint to Hon'ble National Green Tribunal and alleged that there is an industrial unit namely Associate Non-woven at Mauja Ogli, Naggal Suketi Road, Kala Amb, Tehsil Nahan, District Sirmaur, Himachal Pradesh managed by Shri Sanjeev Nair which is on a plot adjacent to the plot of the complainant. The industrial effluent and sewage of the factory which contains poisonous and hazardous chemicals is being discharged directly on the open land of the complainant causing damage to land as also degradation to the environment.

Accordingly, Hon'ble NGT in Original Application No. 384/2023 titled Prithvi Singh V/s State of H.P. passed following orders on dated 30.05.2023:

"... 2. In our view, this issue can be looked into, at the first instance, by the local authorities and for the purpose thereof we constitute a joint Committee comprising State PCB and District Magistrate, Sirmour, who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, would take appropriate remedial and preventive action including assessment of compensation, if any, against the violators in accordance with law within two months..."

II. Inspection of M/s Associate Non-Wovens, Vill. Ogli, Naggal Suketi Road, Kala Amb, District Sirmaur on dated 31.07.2023:

In compliance to Hon'ble NGT order dated 30.05.2023, the unit by the name and style of 'M/s Associate Non-Woven, Vill. Ogli, Naggal Suketi Road, Kala Amb, District Sirmaur, H.P.' was inspected by Er. Pawan Sharma, Regional Officer, Regional Office HPSPCB Paonta Sahib, Er. Anil Kumar, Asstt. Environmental Engineer, HPSPCB Sub Regional Office Kala Amb and Er. Naveen Banyal, Jr. Environmental Engineer, Regional Office HPSPCB Paonta Sahib on dated 31.07.2023.

M/s Associate Non-Wovens is a Green category unit and has obtained Renewal of Consent to Operate from HPSPCB vide consent no. CTO/BOTH/RENEW/RO/2022/6372653, dated 12.08.2022 which is valid up to 31.03.2027. The copy of Renewal of Consent to Operate is annexed herewith as **Annexure-1**. The unit has submitted Compliance report of Terms & Conditions imposed in Renewal of Consent to Operate. The copy of compliance report is annexed herewith as **Annexure-2**.

1. Products & Raw Material

The unit has obtained Consent to Operate to manufacture following products mentioned below in Table No. 1:

Table No. 1: List of Consented Products

Sr. No.	Name of Product	Manufacturing Capacity	Operation Status
1.	2 Ply and 3 Ply Non-Woven Face Mask	30000000 Number/year	Inactive
2.	Needle Punch Non-Woven Fabric, Bag	1000 M.T./year	Active
3.	PP Spun Bonded Non-Woven Fabric	1200 M.T./year	Active

The unit uses following Raw Material to manufacture these products:

- Polypropylene (PP) granules
- Polyester Staple Fiber
- Master batch (for colour)
- Plastfab (Filler)

2. Manufacturing Process

A. PP Spun Bonded Non-Woven Fabric Section

The raw material as PP granules and masterbatch are mixed together in a hopper and melted in extruder followed by drawing/calendaring and formation of fabric rolls. The wasted/rejected fabric is re-melted and recycled in the process. No waste water is generated from the process.

Water of quantity appx. 6 KLD is required for cooling/maintenance of extruder temperature in this process. The water is recirculated in the process through cooling towers.

B. Needle Punch Non-Woven Fabric Section

The raw material as Polyester staple fiber is used in the process. The manufacturing process includes Carding of Raw material (dry process for cleaning) followed by needle punching and rolling of fabric. The wasted/rejected fabric is disintegrated into fibers and recycled in the process.

C. 2 Ply and 3 Ply Non-Woven Face Mask

This facility was not found operational.

3. Source of Water, Consumption, Wastewater Generation, Treatment and Disposal

The source of water is private borewell supply. The unit has made agreement for the water supply. The copy of agreement is attached herewith as **Annexure-3**. The detail of water consumption is mentioned below in Table No. 2:

Table No. 2 – Detail of daily water consumption in M/s Associate Non-Wovens

Sr. No.	Water Consumption	Daily Requirement
1.	For Cooling of Extruder Heater (PP Spun Bonded)	6 KLD
2	Domestic Usage	4 KLD (manpower 90 nos)

The source of wastewater generation is only domestic and the unit has provided Sewage Treatment Plant (STP) of capacity 10 KL for its treatment. The STP consists of collection tank, biological aeration tank, secondary clarifier and tertiary treatment using Activated Carbon Filter (ACF) and Pressure Sand Filer (PSF). The treated water is used for gardening purpose. The STP logbook was also checked and maintained by the unit. Sample from outlet of STP was collected and sent to Regional Laboratory, HPSPCB Paonta Sahib for analysis. The results are awaited. Last sample analysis result vide lab analysis report no. 28250/W-7378, dated 29.04.2023 show parameters within prescribed standards. The copy of analysis result is annexed herewith as **Annexure-4**. The detail of wastewater generation, treatment and disposal is given below in Table No. 3:

Table No. 3 – Detail of wastewater generation, treatment and disposal in M/s Associate Non-Wovens

Wastewater Generation	Treatment	Disposal
Domestic sewage only with avg. wastewater generation approx. 2.5 KLD	Sewage Treatment Plant of capacity 10 KL comprising of collection tank, biological aeration tank, secondary clarifier and tertiary treatment (ACF and PSF)	Gardening within plant premises

4. Hazardous Waste Generation and Disposal

The unit has installed 3 numbers of DG sets of capacity 500 KVA (2 nos) and 625 KVA. The used oil under category 5.1 as per Schedule-I of Hazardous Waste Management Rules, 2016 is generated as Hazardous Waste. The unit has provided Hazardous Waste Storage Room and has agreement with authorized recycler to dispose off used oil. The unit had obtained Hazardous Waste (HW) Authorization granted from HPSPCB Shimla vide letter no. HPSPCB/HWMR/(1069) Associates Non-Woven (Div.-II/ ID-12104/ 2018-6520-23, dated

01.06.2018 which was valid up to 31.03.2023. The copy of HW authorization is annexed herewith as **Annexure-5**. The unit has further applied of Renewal of HW Authorization online in Himachal Pradesh Online Consent Management and Monitoring System (HPOCMMS) portal vide application no. 9358580, dated 28.04.2023 and the application is under process. Latest disposal of used oil of quantity 210 Liters has been made by the unit vide manifest no. 5258, dated 07.03.2023. The copy of manifest Form-X is annexed herewith as **Annexure-6**.

5. Inspection Photographs



Photograph No. 1 – Shows status of process area of PP Spun Bonded Non-Woven Fabric section



Photograph No. 2 – Shows status of raw material stored in PP Spun Bonded Non-Woven Fabric section



Photograph No. 3 – Shows status of process area of PP Spun Bonded Non-Woven Fabric section



Photograph No. 4 – Shows status of product stored in PP Spun Bonded Non-Woven Fabric section



Photograph No. 5 – Shows status of drains found dry in the unit premises.



Photograph No. 6 – Shows status of raw material stored in Needle Punch Non-Woven Fabric section



Photograph No. 7 – Shows status of Carding process in Needle Punch Non-Woven Fabric section



Photograph No. 8 – Shows status of Needle Punching process in Needle Punch Non-Woven Fabric section



Photograph No. 9 – Shows status of STP in operation



Photograph no. 10- Shows status of sludge found in Sludge Beds indicating proper treatment of wastewater.



Photograph no. 11- Shows status of water meter installed at the treated water outlet of STP.



Photograph no. 12- Shows status of STP log book maintained by the unit.

6. Conclusion

M/s Associate Non-Wovens is engaged in manufacturing of Non-Woven Fabric which is a dry process and no process wastewater is generated. The unit has provided STP for treatment of domestic wastewater which is functional and complying to discharge standards. The treated water is utilized for gardening purpose and no waste water is discharged outside the unit. Only used oil from servicing of DG sets is generated as Hazardous Waste and the hazardous waste is being sent to authorized recycler by the unit.

The inspection report is submitted before Hon'ble NGT for consideration please.

Er. Anil Kumar
Asstt. Environmental Engineer
HPSPCB Sub Regional Office
Kala Amb

Er. Pawan Sharma
Regional Officer
HPSPCB Regional Office at
Paonta Sahib

Er. Manish Kumar, I.A.S
Addl. Deputy Magistrate
District Sirmaur at Nahan,
H.P.



H.P.STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 337/569

Date: 12/08/2022

Industry Registration ID: 12104

Application No : 6372653

To,

Associates Non Wovens
Associates Non Wovens, Village Moza Ogly, Suketi Road Kala Amb (H.P.) 173030
Kala Amb
Sirmaur
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2022/6372653
Consent valid from:	01/04/2022
Consent valid upto:	31/03/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Associates Non Wovens Praveen Mittal, (PARTNER)
Address of Industrial premises	Associates Non Wovens, Associates Non Wovens, Village Moza Ogly, Suketi Road Kala Amb (H.P.) 173030, Kala Amb,Sirmaur-173030
Capital Investment of the Industry	1720.31 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Large
Office District	Sirmaur
Capacity	RCTO

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Poly Propylene	1212	M.T./Year
Polyster Fiber	1010	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
2 Ply and 3 Ply Non Woven Face Mask	Number/Year	30000000	NIL	For Human use
Needle Punch NonWoven Fabric	M.T./Year	1000	NIL	Base of Rexion
PP Spun Bonded Non Woven Fabric,Bag	M.T./Year	1200	Nil	1200/Mt/Shift/PA (Used for Making bags, Face Mask, packing material)

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
STP	10	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	7.6 KLD	STP	Irrigation/Gardening

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	500 KVA	Covered DG	Diesel	60 Ltr/Hr
DG Sets	1	500 KVA	Covered DG	Diesel	60 Ltr/Hr
DG Sets	1	625 KVA	Covered DG	Diesel	70 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(% reduction)	Final concentration of pollution being emitted
Acoustic Enclosure	DG Sets	Tue Jan 18 00:06:00 IST 2022	90 %	PM- 0.1024g/kwhr,SO 210.56mg/Nm3,N O2-4.01g/kw-hr, CO-0.52g/kw-hr, HC-0.096 g/kwhr
Acoustic Enclosure	DG Sets	Tue Jan 18 00:06:00 IST 2022	90 %	PM- 0.094g/kwhr,SO2 9.12mg/Nm3,N O2-2.60g/kw-hr, CO-0.45g/kw-hr, HC-0.088 g/kwh
Acoustic Enclosure	DG Sets	Tue Jan 18 00:06:00 IST 2022	90 %	PM- 0.089g/kwhr,SO2 8.56mg/Nm3,N O2-2.10g/kw-hr, CO-0.37g/kw-hr, HC-0.072 g/kwhr

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
NII	NII	NIL	NII



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer, Paonta Sahib for kind information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.



Digitally signed
by APOORV
DEVGAN
Date:
2022.08.12
01:07:24 +05'30'

Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
2. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
3. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
4. Unit shall submit action plan duly endorsed by UDD Govt. of HP within 8 weeks from the date of notification of SOP/EPR framed by the UD Department Govt. of HP failing which this consent so granted shall be deemed withdrawn and further regulatory action shall be taken.
5. The unit shall not manufacture non woven carry bags of thickness less than 60 GSM.
6. Non-woven fabric shall not be used for manufacturing non woven bags in contravention of PWM Rules and HP Non Biodegradable Garbage Control Act, neither shall it be supplied to such a manufacturer.



By Order
Member Secretary
(H. P. State Pollution Control Board)

Annexure-2

ASSOCIATES NONWOVENS

Factory : Suketi Road, Kala Amb, Tehsil Nahan, Distt. Sirmour. H.P.



Tel. : +91-11-45049444
+91-11-23844608
Fax : +91-11-23849042

To

Dated- 02.08.2023

The Regional Officer,
Himachal Pradesh Pollution Control Board,
Paonta Sabib (HP)

Subject :- **Reply of Consent Compliance Terms and Conditions**
CTO/BOTH/RENEW/RO/2022/6372653

Consent valid from: 01/04/2022
Consent valid upto: 31/03/2027

Respected Sir,

A. SPECIFIC CONDITIONS

1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Agreed
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	Agreed

H. O. : D-59, Kamla Nagar, Delhi-110007

3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed and further Consent will be renewed accordingly
4	1) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made there under, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Agreed and Complying
	2) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made there under and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	No Solid Waste Generate from our unit.
5	This 'Renewal of Consent to Operate' is for:	
i)	The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Agreed and Complying as self monitoring of 3 Dg sets has been conducted
ii)	Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	Agreed and Complying
iii)	The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	No waste is used in process, hence condition is not applicable

iv)	Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Last sample of waste water was approved, copy attached
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.	Agreed and Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Agreed and Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
a	The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Water purchasing from outside Agreement copy attached
b	The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	Unit does not generated process waste water and Only domestic waste treated with STP
c	The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.	Unit does not generated process waste water and Only domestic waste treated

		with STP
d	Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	STP sludge is used in plantation
9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	
a	The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Agreed and complying
b	The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Agreed and complying
c	For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification	Agreed and complying
d	Unit shall ensure Stack height for diesel generating sets as per specification.	Agreed and complying
e	The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	Agreed and complying
f	The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	Agreed and complying

9	The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry	Agreed and complying
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	Agreed
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	Not Applicable to us
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Agreed and complying
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Agreed and complying
14	Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.	Agreed and complying
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Agreed
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Agreed
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Agreed

B. OTHER CONDITIONS

1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA	We have not received Environment Clearance as
---	--	---

	notification dated 14-9-06, if applicable.	unit does not fall under EC category.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Agreed
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Not Applicable to us
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	Not Applicable to us
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).	Not Applicable to us
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable)	Agreed and complying
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Agreed and Complying
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Agreed and Complying
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Agreed
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Agreed and Complying

11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Agreed and Complying
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Agreed
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Agreed

C. SPECIAL CONDITIONS

1	This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.	Agreed
2	This consent is subject to ratification of State Board or any litigation pending at any Court of Law.	Agreed
3	Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.	Agreed
4	Unit shall submit action plan duly endorsed by UDD Govt. of HP within 8 weeks from the date of notification of SOP/EPR framed by the UD Department Govt. of HP failing which this consent so granted shall be deemed withdrawn and further regulatory action shall be taken.	Agreed
5	The unit shall not manufacture non woven carry bags of thickness less than 60 GSM.	Affidavit Attached
6	Non-woven fabric shall not be used for manufacturing non woven bags in contravention of PWM Rules and HP Non Biodegradable Garbage Control Act, neither shall it be supplied to such a manufacturer.	Affidavit Attached

Surya

भारतीय गैर न्यायिक

दस
रुपये

रु.10



TEN
RUPEES

Rs.10

INDIA NON JUDICIAL



AFFIDAVIT

I, Sanjeev Nayyar son of Mr. Krishan Prasad Nayar, aged 58 years r/o H.No.20, Gurudev Nagar, Pathat Road, Zirakpur, Punjab as G.M. of Associates Non Wovens situated at Mosa Ogly Suketi Road, Kalaamb, Tehsil Nahan, Distt. Sirmaur H.P., do hereby solemnly affirm and declare as under :-

1. That our aforesaid unit is manufacturing Non Woven Fabric and Non Woven Carry Bags.
2. That I undertake that our aforesaid will not supply less than 6000 Non Woven Carry Bags in the state of H.P.
3. That our aforesaid unit will not manufacture less than 60 non woven carry bags.
4. That our aforesaid unit will supply non woven carry bags of any GM for export as per purchase order.

Deponent

Verification:-

Verified that the contents of this affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent

Verified at Paonta Sahib on this 3rd day of August 2023.

Pravinder Singh Thakur
BY ORDER OF NOTARY
Notary No. 119
Paonta Sahib

Notary
Paonta Sahib

Non Judicial



Indian-Non Judicial Stamp Haryana Government



Date : 08/02/2021

Certificate No ACH2021B48

GRN No 72762497



Stamp Duty Paid : ₹ 101

Penalty : ₹ 0

Seller / First Party Detail

Name: Seema Rani

H.No/Floor: Na

City/Village: Sadhaura

Phone: 93*****66

Sector/Ward: Na

District: Yamunanagar

LandMark: Mohalla kaisthan

State: Haryana

Buyer / Second Party Detail

Name: Parveen Mittal

H.No/Floor: A1/34

City/Village: Rohini

Phone: 93*****66

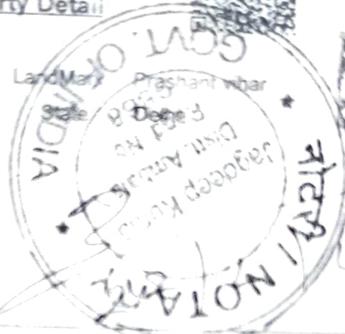
Sector/Ward: Na

District: North west delhi

LandMark: Prashant vihar

State: Delhi

Purpose: Agreement vide Aadhaar No 2256 2400 5743



ENTERED No. 329

इकरारनामा

The authenticity of this document can be verified by scanning the QR Code Through smart phone or on the website <https://egrashry.nic.in>

मैं कि मैसर्स रॉयल इंजिनियर्स सादौरा तहसील बिलासपुर जिला यमुनानगर बजरिया प्रो० श्रीमति सीमा रानी आधार कार्ड न० 2256-2400-5743 पत्नी श्री रवि कुमार निवासी गांव सादौरा तहसील बिलासपुर जिला यमुनानगर हरियाणा।

प्रथम पक्ष --

वा

मैं ० एसोसियेट्स नोन वोवनस लिमिटेड सफ्टी रोड काता आम्ब ओगली तहसील सादौरा जिला सिरमौर हिमाचल प्रदेश बजरिया प्रो० पर्वीन मिश्र आधार कार्ड न० 4083-7397-0744 पुत्र श्री के०आर० विनय निवासी प्रगत विहार नोर्थ वेस्ट दिल्ली।

दोयम पक्ष:-

जो कि दोयम पक्ष की एक फॅक्ट्री खसरा न० 618/472/2 2 रकबा तदादी 12 एकड़ वाका रकबा मौजा ओगली तहसील सादौरा जिला सिरमौर हिमाचल प्रदेश में लगी हुई है जिसमें पानी की व्यवस्था के लिए ट्यूबवैल लगा हुआ नहीं है व पानी होने या ना होने का कम्पनी को शक है जिसको लेकर दोनों पक्षों में इकरार इस प्रकार से हुआ है। इकरार के अनुसार प्रथम पक्ष उपरोक्त दोयम पक्ष की फॅक्ट्री में ट्यूबवैल लगायेगा वह जगह कम्पनी की सीमा में होनी और सारा सामान खुद लगायेगा जिसमें सामान का विवरण इस प्रकार है लोहे के पाईप जीआई पाईप मोटर पम्प तार स्टाटर व इत्यादि बोर में पानी ना होने की स्थिति में प्रथम पक्ष दोयम पक्ष पर खर्च का कोई दावा नहीं करेगा वह खर्चा प्रथम पक्ष को खुद करना होगा प्रथम पक्ष कम्पनी के अलावा किसी और को पानी नहीं दे सकेगा बोर का पानी केवल कम्पनी को ही दिया जायेगा पानी केवल कम्पनी के कार्य में ही प्रयोग किया जायेगा। बोर खराब होने की स्थिति यदि पानी बाहर से मंगवाना पड़ेगा तो पानी का खर्च प्रथम पक्ष देगा। और जब ट्यूबवैल चालू हो जायेगा तो दोयम पक्ष प्रथम पक्ष को मु० 50,000/- रू० प्रति माह के हिसाब से किराया अदा करेगा और जिस की रसीद लिखी जायेगी बिना रसीद के कुछ मान्य नहीं होगा। और किराया राशि हर

FOR ROYAL ENGINEERS

Seema
PROP

M/s Associates Non-Judicial
Partners

वर्ष 5 प्रतिशत की बढ़ोत्तरी होगी और किराया हर महीने की 5 तारीख को अदा करने का पाबन्द रहेगा। और इकरार अनुसार अगर ट्यूबवैल खराब हो जाता है तो रख रखाव की पूरी जिम्मेवारी प्रथम पक्ष की होगी। और उस पर जो भी खर्च आएगा तो वह प्रथम पक्ष वहन करेगा। ट्यूबवैल का जो कि बिजली बिल होगा वह दोयम पक्ष वहन करेगा। प्रथम पक्ष बिजली बिल की अदायगी नहीं करेगा। यदि दोयम पक्ष प्रथम पक्ष से यह इकरानाम खत्म करना चाहेगा तो इसकी तय की गई राशि 20 लाख रू० प्रथम पक्ष को अदा करेगा।

अतः यह इकरारनामा तमाम गवाहों की मौजूदगी में लिख दिया गया है और पढ़कर सुनाया गया है सुनकर ठीक माना है ताकि समझ पर काम आवे ताकि सन्द रहे इकरानामा लिखा गया नारायणगढ़



प्रथम पक्ष For ROYAL ENGINEERS

दोयम पक्ष M/s Associates Nonwovens

सीमा रानी Seema

PROP

प्रवीन मितल

Partner

गवाह :- 1. राकेश कुमार पुत्र श्री माम चंद निवासी गांव यासीन माजरी तहसील बिलासपुर जिला यमुनामण्डल हरियाणा

2. तेज पाल सिंह पुत्र श्री विक्रम सिंह निवासी मैनी दमन, दमन यू०टी०

Signature / Put Thumb Impression in my presence.

Signatures

ATTESTED

Notary (Naraingarh-Ambala)

22/2/2021

Sworn, Scrubed & Authenticated by the Deponent / Executant in presence of

Who is personally known to me, who is identified by me, Who is known to me

S. No. 329

Dated

22/2/2021

Notary Ambala (HR)



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
 (See Rule 26)

Report No: 28250/W-7378

29/04/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **19/04/2023** from **Naveen Banyal, JEE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **Final Outlet of STP of Associates Non Wovens, Associates Non Wovens, Village Moza Ogly, Suketi Road Kala Amb (H.P.) 173030, Nahan Distt. Sirmaur, H.P. 173030** on dated **18/04/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **19/04/2023** to **29/04/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	8.13		6.5-9.0	Within Permissible Limit
2	TSS	26.0	mg/L	99	Within Permissible Limit
3	BOD	8.0	mg/L	30	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**

Signed this on **29/04/2023**

Remarks of Lab Head:



Dr Kuldeep Negi, SO
(State Board Analyst)



Annexure-5

H.P. STATE POLLUTION CONTROL BOARD
"HIM PARIVESH" PHASE-III, BELOW BCS, NEW SHIMLA-9
Ph. No. 0177-2673766, 2673276, Fax No. 2673018

HPSPCB/HWMR/(1069) Associates Non-Woven (Div.-II) ID-12104/2018-

6520-23

Dated: 1-6-18

To

M/s Associates Non Woven (Div.-I).
Village Maoza Ogli, Suketi Road Kala-Amb.
Distt. Sirmour H.P.

Sub: Authorization/ Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

1. (a) Number of authorization SIR-238
(b) Date of Expiry 31/03/2023

Details of Authorization

S. No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste (Ton/ Annum)	Mode of Disposal/ recycling/ utilization/ co-processing etc.
i)	5.1	Used or spent oil	120 liter/year	Through SSWML Nalagarh

- The Authorization/ Renewal of Authorization shall be in force for a period up to 31st March 2023 subject to the concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
- M/s Associates Non Woven (Div.-I) Village Mauza Ogli, Suketi Road Kala-Amb, Distt. Sirmour H.P is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
- The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit:
 - Annual return in Form-4 on or before the 30th day of June of every year
 - Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - The unit shall submit manifest in Form-10 to the concerned regional office regularly for the disposal of hazardous waste to the authorized facility.
- This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
- The occupier, importer/exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23(1) & (2).**
- The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the Concerned Regional Office of the State Board.
- There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
- The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB- 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hpspcb.nic.in/Notification/HWM/HWM_Notification.pdf.
- The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the Central Pollution Control Board.
- Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.**

(Dr. R.K. Pruthi) IAS
Member Secretary

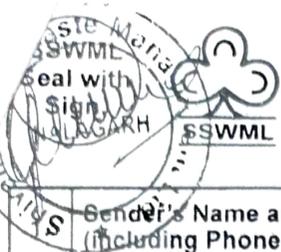
Copy to:

- The Sr. Environmental Engineer, HP State Pollution Control Board, Shimla for information
- The Senior Environmental Engineer, HP State Pollution Control Board, Paonta Sahib, District Sirmour, HP in reference to case recommended by you vide ID No. 12104, you are also directed to assess the quantum of hazardous waste generated by the unit and submit your report to this office.
- M/s Shiwalik Solid Waste Management Ltd., VPO Dabhotra, Tehsil Nalagarh, Distt. Solan (HP) for information and necessary action.
- Case File.

(Dr. R.K. Pruthi) IAS
Member Secretary
Over leaf Page-2

SHIVALIK SOLID WASTE MANAGEMENT LTD.

CIN:U33130HP2005PLC028806
 GSTIN: 02AAJCS7647D1ZE
 FORM 10 [See Rule 19 (1)]



MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's Name and mailing address (including Phone No. and e-mail)	Association Blorens Mozg Ogly, Sukeeti Road, Kalp Amb (H.P.) Phone No. : 3894733322 e-mail : associatesfab@gmail.com
	GSTIN 02AALFAS469J1ZB	
2.	Sender's Authorization No.	
3.	Manifest Document No.	52578
4.	Transporter's name and address (including Phone No. and e-mail)	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.)
5.	Type of Vehicle	(Truck / Tanker/ Special Vehicle)
6.	Transporter's registration no.	NAL-206
7.	Vehicle registration no.	HP1DL3004
8.	Receiver's Name and mailing address (including Phone No. and e-mail)	Shivalik Solid Waste Management Ltd. Vill. Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan (H.P.) Ph. No.: 01795-260427, e-mail:
9.	Receiver's Authorization No.	NAL-206
10.	Waste Description	Used Oil
11.	Total quantity No. of containers 210 Ltr m3 or MT 1 Nos.
12.	Physical Form	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp : 	Signature : Day Month Year 07 - 03 - 2023
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp : M/s. Shivalik Solid Waste Management Ltd Village Majra (Dabhota) Teh Nalagarh Distt. Solan (HP) Pin 174 101	Signature : Day Month Year 07 - 03 - 2023
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp :	Signature: Day Month Year